

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:323
ANSWERED ON:11.07.2014
EKLAVYA MODEL RESIDENTIAL SCHOOLS EMRS
Mani Shri Jose K.

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of Eklavya Model Residential Schools (EMRS) sanctioned for the welfare of Scheduled Tribes (STs) and the number of schools out of them presently functional in the country indicating the facilities available therein, State/UT-wise including Kerala;
- (b) the details of proposals received from State Governments and Union Territory Administrations to set up more such schools in the country during the current year indicating the proposals sanctioned out of them and funds released thereunder, State/UT-wise including Kerala;
- (c) whether the funds released under the proposals sanctioned during the last three years have since been utilised;
- (d) if so, the State/UT-wise completion status of the proposals and utilisation of funds thereunder along with the estimated time required for completion of construction of such schools; and
- (e) the monitoring mechanism put in place to maintain standard of such schools along with the achievements of such schools in improving the quality of education amongst ST students?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) & (b): Funds for establishment of Eklavya Model Residential Schools (EMRS) are provided to the concerned State Governments including Kerala out of grants under Article 275(1) of the Constitution of India. As on date, 164 Eklavya Model Residential Schools have been sanctioned by the Ministry in various parts of the country. Out of which, 120 EMRSs are stated to be functional and the remaining 44 EMRSs are under construction. In addition, the Ministry has granted in-principle approval for 14 new EMRSs to States including State of Kerala. Updated status of EMRSs sanctioned and presently functional in the country is at Annexure-I. As per the guidelines issued by Ministry of Tribal Affairs in 2010, the setup of EMRS requires a minimum of 15 acres of land and it is mandated to have better infrastructure facilities catering to the need of academic education as well as extracurricular activities. Apart from school building, provision for a playground, students computer lab, teacher resource room etc. have also been facilitated in EMRSs with a view to create an enabling environment for the students to make use of the opportunities to shine in the areas of their interests. As per the established norms only 60 students per class divided into two sections with 30 students each from class VI to Class X and 90 students per class in three sections with 30 students each in the streams of Science, Commerce and Humanities in Class XI and XII are permissible. It is also required that State Governments shall ensure and maintain the highest quality in the selection of teachers and the staff for academic and extra-curricular activities.

During the current financial year 2014-15, no proposals from the States have so far been received to set up new EMRSs.

(c) & (d): Separate utilization certificates for release of fund for EMRSs are not furnished by the State Governments but as a whole for the `Grants under Art 275(1) of Constitution of India` out of which funds are also released for EMRSs. The status of State wise release of funds for meeting recurring and non-recurring expenses in respect EMRSs is at Annexure - II. The Statement showing amount of funds released to the States under Grant under Art 275(1) of Constitution of India and status of Utilization thereof for the last three years is at Annexure-III. The data relating to the estimated time required for completion of EMRSs by different States/UTs are not being maintained centrally.

(e): As per the revised guidelines issued in June 2010, each State Government / Union Territory Administration is solely responsible for the management and effective functioning of the EMRS. State Governments / Union Territory Administrations are mandated to ensure and maintain highest quality in the selection of teachers & staff for academic & extra-curricular excellence. The data / information etc. regarding performance and achievements of the students and such schools are maintained by the respective State Governments / Union Territory Administrations, which also monitor standards of education in such schools.